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से भी डाउन लोड किया जा सकता है।



मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 97]

भोपाल, सोमवार, दिनांक 11 मार्च 2013—फालुन 20, शक 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 11 मार्च 2013

क्र. 2012-87-इक्कीस-अ (प्रा).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन विधेयक, 2013 (क्रमांक 2 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH BILL

No. 2 OF 2013

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN VIDHEYAK, 2013.

A Bill further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-fourth year of the Republic of India as follows :—

Short title.

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2013.

Amendment of Schedule.

2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 10 and entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely :—

S. No.	Name of Private University	Name of Sponsoring body	Mode of forming Sponsoring body	Main campus	Jurisdiction
(1)	(2)	(3)	(4)	(5)	(6)
“11.	Jagran Lake City University, Bhopal	Jagran Social Welfare Society, Bhopal	Society Registered under the M. P. Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	Jagran Lake City University, Gram Panchayat Mugaliya Chhap, Tehsil Huzur, Bhopal	Whole of Madhya Pradesh.”

STATEMENT OF OBJECTS AND REASONS

In Section 5 of the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), it is provided that the Regulatory Commission constituted under the said Act shall evaluate the proposal of establishment of Private University in the State. In the light of the said provision, the Regulatory Commission has recommended to establish a Private University, namely, Jagran Lake City University at Gram Panchayat Mugaliya Chhap, Tehsil Huzur, Bhopal. In the light of Section 6 of the said Act, the State Government has issued a letter of intent to the Sponsoring body of the said University, with regard to the establishment of the said University. Section 9 of the said Act provides that after being satisfied on considering the report submitted by the Regulatory Commission, a Private University shall be established by incorporating the name and description thereof in the Schedule of the said Act.

2. Hence this Bill.

Bhopal :

Dated the 27th February 2013.

LAXMIKANT SHARMA
Member-in-charge.